NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 53/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES:

Mr. Tamil Rajan Mariappan

V/s.

M/s. Velex Logistics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION			SIGNATURE	
- 1	MAYUR	Khandipalkal	Coursel	7		
2	MAbhish	ek Adke For R-6)	Advocate	1	Arlie	
3	Dryanush ilb Les	wal Jadhan Jasis Parturk 2-162	Advocate	7		
4.	Rohan f	Rajadhayksha	Counsel	7	chaiteilea	
5.	(ilb Vi	a Patki dhii Partners Petitioners)	Counsel			

Order

CP. No. 53/397-398/NCLT/MB/MAH/2015

Since P-1 & R-2 have worked together for more than 15 years, when

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this Bench has suggested to have negotiations for settlement, the parties have agreed to negotiate for settlement.

The Advocates also suggested for appointment of a mediator to negotiate between the parties.

In view of the same, this Bench hereby appoints a mediator namely Mr. Naushad Engineer, Counsel, High Court of Bombay, Lintin Chamber, 1st floor, 1-D/E Dalal Street, Opp. Examniner's building, Fort, Mumbai- 400 023, Contact No. 9821047087, to mediate between parties.

As to remuneration to the mediator, the parties are directed to pay the mediator as agreeable to him proportionate to their shareholding as shown in the Petition.

List this matter on 30.09.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)

Dated: 19th August, 2016.